

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (S)
AHMEDABAD BENCH

O.A. No. 642 of 1988

T.A. No.

DATE OF DECISION 7-7-1993

Shri V.P. Malvania Petitioner

Shri C.S. Upadhyay Advocate for the Petitioner(s)

Versus

Union of India & Others Respondents

Shri Akil Kuresh and Advocate for the Respondent(s)
Shri R.J. Oza.

CORAM :

The Hon'ble Mr. N.B. Patel

The Hon'ble Mr. V. Radhakrishnan

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

V.P. Malvania,
Director of Food & Deputy Secretary
to the Government of Gujarat,
Food & Civil Supplies Department,
Sachivalaya, Gandhinagar.

..... Applicant

Advocate

Shri C.S. Upadhyay

Versus

1. Union of India through
The Secretary to the Govt. of India,
Ministry of Personnel, P.G. & Pension,
(Department of Personnel & Training)
North Block, New Delhi.
2. State of Gujarat through
The Chief Secretary to the Govt. of Gujarat,
General Administration Department,
Sachivalaya, Gandhinagar.
3. Shri K.D. Parmar, I.A.S.,
Special Sales Tax Commissioner(Enforcement),
Sales Tax Bhavan,
Ashram Road, Ahmedabad.
4. Shri S.K. Mohapatra, I.A.S.,
Managing Director,
Gujarat State Textile Corporation,
Priya Chambers,
Sardar Patel Nagar Road,
Ellisbridge, Ahmedabad - 6.
5. Shri S.K. Verma, I.A.S.,
Managing Director,
Gujarat Agro Industries Corporation,
Khet Udyog Bhavan,
Opp. Gujarat High Court,
Navrangpura, Ahmedabad - 14 Respondents

Advocate:

Shri Akil Kureshi for resp. No.1

Shri R.J. Oza for resp. No.2-5.

O_R_A_L_ J_U_D_G_M_E_N_T

IN

O.A. No.642/88

Dated : 7-7-1993

Per Hon'ble Shri N.B. Patel Vice Chairman

It appears that the applicant has made a
representation dated 30-6-1988 addressed to Secretary
to The Government of India, Ministry of Personnel,

Public Grievances & Pension, Department of Personnel and Training, for removal of his grievances. It is not known whether this representation is already decided or not. However, it appears from the reply filed by the State Government that the State Government has strongly recommended the case of the applicant in respect of year of allotment to him in the I.A.S. cadre. Since, however, it is not known whether the aforesaid representation made by the applicant is decided or not, we direct the applicant to make a fresh detailed representation to the Central Government for removal of his grievances. The applicant shall make such a representation within a period of 15 days from today and, if the applicant so makes a representation, the competent authority in the Central Government is directed to take a decision on the applicant's representation within 8 weeks from the receipt of the representation by passing a reasoned order. In view of the fact that the State Government has supported the claim of the applicant, we are hopeful that the Central Government, while taking decision on the applicant's representation, will bear that factor in mind and consider whether the case is not a fit one for exercising its powers of relaxation under Rule 3 of the All India Services (Conditions of Service - Residuary Matters) Rules, 1960. The decision that

may be taken by the Central Government on the applicant's representation, may be communicated to the applicant at the earliest. If the applicant is not satisfied by the decision that may be taken on the representation, it may be open to him to move the Tribunal for revival of this Original Application.

In view of these directions, Shri Upadhyay under instructions from the applicant, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn with liberty reserved as above.

No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice-Chairman.

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